

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 309**  
IA-4681/2022  
**In**  
**IB-1413(ND)/2018**

**IN THE MATTER OF:**

M/s. RSP Stamping Industries .... Petitioner/Applicant  
Vs.  
M/s. Associated Appliances Ltd. .... Respondent

**Order under Section 9 of the Insolvency and Bankruptcy Code, 2016.**

**Order delivered on 02.07.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For Liquidator : CMA Sandeep Kumar Bhatt (In Person)  
For Respondent :

**ORDER**

**IA-4681/2022**

Mr. Sandeep Kumar Bhatt, the Liquidator appears in person and states that in terms of the order dated 04.06.2024, he has filed an affidavit indicating about the status of the litigations. Affidavit taken on record.

We may observe that orders in IA-4681/2022 have been reserved vide order dated 12.04.2024.

Ordered accordingly.

-Sd-  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**